

ITEM NO.18

Court 4 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).10710/2019

(Arising out of impugned final judgment and order dated 04-02-2019 in CRLA No.1502/2018 passed by the High Court Of Gujarat At Ahmedabad)

JAYABEN

Petitioner(s)

VERSUS

TEJAS KANUBHAI ZALA & ANR.

Respondent(s)

(IA No. 171840/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 171845/2019 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s).38180/2019 (II-B)

(IA No.174509/2019 - CONDONATION OF DELAY IN FILING, IA No.174511/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.174515/2019 - EXEMPTION FROM FILING O.T.)

Date : 23-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.  
Ms. Sneha Mukherjee, Adv.

Ms. Harini Raghupatny, Adv.

Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Purvish Jitendra Malkan, AOR  
Ms. Dharita Purvish Malkan, Adv.  
Ms. Deepa Gorasia, Adv.  
Ms. Neha Ambashtha, Adv.  
Ms. Bhavna Sarkar, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.  
Mr. Pradhuman Gohil, Adv.  
Mrs. Taruna Singh Gohil, AOR  
Ms. Ranu Purohit, Adv.  
Ms. Tanya Srivastava, Adv.

Ms. Jasleen Bindra, Adv.  
Mr. Rohan Sharma, Adv.

Mr. Aniruddha P. Mayee, AOR  
Ms. Deepanwita Priyanka, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the State prays for and is granted one week time, as a last opportunity, to file counter affidavit.

List after a week.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER